

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.90 of 2020 (SZ)

Tribunal on its own motion-SUO MOTU
Based on the News item in the Dinamalar
Newspaper, Chennai Edition dated
24.06.2020, "When will there be a new
dawn for Kadapperi Lake?"

...Applicant

Vs

The Principal Secretary to Government,
Public Works Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu and Ors.

...Respondents

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Advocate for the Respondent: TNPCB
Tr. S. Sai Sathya Jith,
Advocate, Chennai

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...Respondents

**REPORT FILED ON BEHALF OF THE RESPONDENT -
TAMIL NADU POLLUTION CONTROL BOARD.**

I, J. Josephine Sahayarani , Daughter of Jesu Rajan , Christian,
aged about 56 years, having my office at 76, Mount Salai, Guindy,
Chennai-600032, do hereby solemnly affirm and sincerely state as
follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu
Pollution Control Board (TNPCB), Chennai – 32, and filing this Report on
behalf of the Respondent Tamil Nadu Pollution Control Board (TNPCB)
and as such I am well acquainted with the facts of the case from the
records.

2. It is respectfully submitted that in continuation of the Joint
committee report submitted dated 04.03.2021, the Hon'ble National

*Mam,
Please sign
with date*

J. Josephine Sahayarani
24/9/2024

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TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032**

3. It is respectfully submitted that in the recommendations submitted by the Joint committee before the Hon'ble Tribunal has stated inter -alia that

"TNPCB shall take necessary action to prevent discharge of treated/untreated trade effluent from the MTC/TNSTC bus depots into the said water body within three months".

4. It is respectfully submitted that in due compliance of the said order of the Hon'ble National Green Tribunal, the said area in question were inspected on 08/07/2021 and the following observations were made:

- (i) M/s. Metropolitan Transport Corporation (Chennai) Limited, Tambaram Depot, Kadapperi village, Tambaram Taluk, Chengalpattu District.

The unit of M/s. Metropolitan Transport Corporation (Chennai) Limited has obtained consent to operate of the Board for Service and Maintenance of Buses – 185 Nos/Month and to discharge sewage – 8KLD on industry own land through septic tank and soak pit and the trade effluent – 6KLD generated to be treated in ETP and recycling to the process vide Procs.No.F.1084MMN/OS/DEE/TNPCB/MMN/W&A/2016 dated 04/08/2016 and renewed valid up to 31/03/2022. Whereas during the time of inspection it was noticed that the treated trade effluent was not recycled to the process but discharged through storm water drain leading to Kadapperi Lake.

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- (ii) M/s.TNSTC(Villupuram)Ltd Tambaram Depot, Kadapperi village,
Tambaram Taluk, Chengalpattu District.

The unit of M/s. TNSTC(Villupuram)Ltd Tambaram Depot has obtained consent to operate of the Board for Repairing and Servicing of Buses – 46 Nos/day and to discharge sewage – 0.8KLD on industry own land through septic tank and soak pit and the trade effluent – 2KLD generated to be treated in ETP and recycling to the process vide Procs.No.F.2969MMN/OS/DEE/TNPCB/MMN/W&A/2021 dated 26/03/2021 valid up to 31/03/2022. Whereas during the time of inspection it was noticed that the treated trade effluent was not recycled to the process but discharged through storm water drain leading to Kadapperi Lake.

- (iii) M/s.Tambaram Municipality Common STP, Tambaram Village,
Tambaram Taluk, Chengalpattu District.

M/s.Tambaram Municipality Common STP has obtained consent for establishment of the Board for establishing 30MLD Common STP at Tambaram to treat the sewage generated from the Tambaram Municipal area and the disposal of treated sewage into Adayar odai vide Proc.No.DEE/TNPCB/MMN/F.1842/OL/W&A/2011 dated 26/12/2011 and obtained CTE extension valid up to 31/03/2019. Whereas during the time of inspection it was noticed that the STP was in operation with 1.5MLD to 2MLD of sewage


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received from the Tambaram municipal area through conveyance line.

5. It is respectfully submitted that in exercise of the powers conferred under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended, the Board vide Proceeding dated 05.08.2021 has issued directions to the Managing Director, M/s. Metropolitan Transport Corporation (Chennai) Limited and the Branch Manager, M/s. TNSTC (Villupuram) Ltd, Tambaram stating that they shall plug the disposal of treated effluent into storm water drain leading to Kadapperi lake and make necessary arrangements to recycle the treated effluent within one month.

6. Further, it is respectfully submitted that in exercise of the powers conferred under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended, the Board vide Proceeding dated 05.08.2021 has issued the following directions to the Commissioner, Tambaram Municipality to comply with the following within one month:

- i. The Tambaram Municipality shall plug the discharge of sewage into Kadapperi lake and transport the same through conveyance main to the STP for treatment and disposal.
- ii. The Tambaram Municipality shall comply with the above directions within the time period specified therein. Failing which the Board will impose Environmental Compensation as given below [i.e., as per the CPCB guidelines to calculate the Environmental

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Compensation to be levied in case of discharge of untreated/partially treated sewage by concerned individual/Authority which is based on the Hon'ble National Green Tribunal (NGT), Principal Bench in the matter of OA No. 593/2017 (WP (CIVIL) No. 375/2012]

Environmental Compensation (EC) = Capital Cost Factor x [Marginal Average Capital Cost for Treatment Facility x (Total Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)] + O&M Cost Factor x Marginal Average O&M Cost x (Total Generation-Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.


29/1/24

**JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAJ, CHENNAI-600-032**

BEFORE ME

VERIFICATION

I, J. Josephine Sahayarani , Daughter of Jesu Rajan, working as Joint Chief Environmental Engineer, having office at No. 76, Anna Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

Verified at Chennai on this 31st day of August 2021.

J. Josephine Sahayarani
21/9/2021

**JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
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RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

Advocate for the Respondent: TNPCB
Tr. S. Sai Sathya Jith,
Advocate, Chennai

Date: 06.09.2021

Date of Hearing: 08.09.2021